

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2294
ANSWERED ON FRIDAY, THE 11TH DECEMBER, 2015
[AGRAHAYANA 20, 1937 (SAKA)]**

VIOLATION OF MRTP ACT

QUESTION

2294. DR. KIRIT P. SOLANKI:

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री
be pleased to state:**

- (a) the number of companies found violating Monopolistic and Restrictive Trade Practices (MRTP) Act with regard to misleading advertisements in various parts of the country during the current year;**
- (b) whether the MRTP commission has taken action against such companies for such misleading advertisements;**
- (c) if so, the details thereof, company-wise; and**
- (d) the steps taken by the Government to check recurrence of such activities in future?**

ANSWER

**THE MINISTER OF CORPORATE AFFAIRS
कारपोरेट कार्य मंत्री**

**(SHRI ARUN JAITLEY)
(अरुण जेटली)**

(a) & (b) The Monopolies and Restrictive Trade Practices (MRTP) Act, 1969 has been repealed with effect from 01.09.2009 and MRTP Commission has been dissolved with effect from 14.10.2009.

(c) & (d) Question does not arise.
